

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.248/(MAH)/2017
CA No.

CORAM: Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

NAME OF THE PARTIES: Arvind Gawade

V/s.
Zeel Global Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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CORRIGENDUM

1. That, inadvertently an Interim Order was passed on 10th April, 2017 not connected with the above C.P. titled supra. That direction be treated as unwarranted, hence, cancelled.
2. That, the above mentioned Petition is filed on 4th April, 2017 by the Petitioner by furnishing Form No. 5.
3. That, the Petitioner is directed to comply statutory requirement of the provisions of I&BP Code, 2016 and place on record along with Affidavit of Service on or before 28th April, 2017. *MKS* *MKS*
4. That, the matter is adjourned for the further Orders on 28th April, 2017.

Sd/-

18.04.2017.

**M.K. SHRAWAT,
MEMBER (JUDICIAL)**